13827 Written Answers ASADHA 28, 1889 (SAKA) Written Answers 12828

सर्वेदसीय पहाडी नेता सम्मेलन के प्रति-निषि भी सम्मिलत हैं कोई बातबीत हुई भी: भीर

(ख) यदि हा, तो उसका क्या परिणाम निकला है ?

गृह-कृर्य मदी (भी यशक्त राज चव्हाच): (क) ग्रीर (स) तथीर 9 जुलाई 1967 की विभिन्न दलों से म्बन्धित भासाम के 13 ससद सदस्यो भीर 32 भासाम विधान सभा के सदस्यों ने (जिसमे सर्वदलीय पहाडी ने 1 सम्मेलन का एक ससद सदस्य तथा चार विधान सभा के सदस्य सम्मिलित हैं) नई दिल्ली मे ग्रामाम ते पुनर्गठत के वारे में जिचार मर्थ किया किन्त उस चिन विर्माम काई सर्वमस्मत हल नही निकान सका। किन्तु अधिकतर तक्त्यों की यह इच्छा बी कि इस मामले पर भीर मागे विचार किया जाए। मत एक सर्वसम्मत हल ढढने के प्रयत्न जारी रबने के लिए योजना, पेट्रोल तथा रसायनिक भीर समाज कल्याण मत्री की भ्रध्यक्षता मे एक रिमिति नियुक्त की गई जिसमे आसाम के मुख्य मनी तथा बैठक मे उपस्थित घन्य सदस्यों में हे भी कुछ शामिल वे । इस समिति को 31 धगस्त 1967 तक प्रतिबेदन प्रस्तुत करने के लिए समय दिया गया है।

Unemployment in Assam

*1241, Shri R. Barqa; Shri D. N. Patodia:

Will the Minister of Labour and Rehabilitation be pleased to state

- (a) whether Government's attention has been drawn to the press reports about the constant deterioration in the employment situation in Assam during the last two years;
- (b) whether the deterioration is more perceptible during the last three months; and

(c) if so, a resume of the present position and the steps taken by Government in the matter?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) and (b)

(c) Available data shows that a fall in employment in Tea Plantations has been primarily responsible for the deterioration in the employment situation, employment in this sector hardens recorded a fall of 18,086 or 38% during 1965 and of 11411 or 24% during 1966 A one-man committee has already reported to the Government on the employment position in Plantations The Report of this Committee is proposed to be placed before the Industrial Committee on Planta t ons in August 1967 and further steps will be taken after taking their recommendations into consideration

Delhi Municipal Corporation

*1242, Shri P. L. Barupal: Shri Hukam Chand Kachwai: Shri Jyotirmoy Basn: Shri Buta Singh: Shri Sradhakar Supakar: Shri Kartik Oraon: Shri Shankaranand: Shri G. S. Dhillon: Shri Bhola Nath. Shri Gadilingana Gowd: Dr. Ram Manchar Lohia: Shri Kameshwar Singh: Shri Vasudevan Nair: Shri Prem Chand Verma: Shri Rajdeo Singh: Shri Sitaram Kesri: Shri J. Ramapathi Rao: Shri A. V. Patil: Shri G. S. Mishra: Shri D. R. Raju: Shri Shashi Ranjan: Shri Hari Krishna; Shri K. G. Deshmukh: Shri Onkar Lal Berwa: Shri Krishna Kumar Chatteril: Shrimati Lakshuolkanthuumu: Shrimati Jyotma Chanda: Shri S. R. Damani; Shri K. N. Pandey: Shri Ramachandra Voerappa: Shri Chandra Jeet Yadav:

Will the Minister of Home Affairs be pleased to state

- (a) whether it is a fact that the Delhi Municipal Corporation is running in deficit and some steps have been taken to increase its revenues, and
 - (b) if so the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b) A statement is laud on the Table of the House [Placed in Library See No LT-1096/67]

मरा निवेध

*1243. भी घोंकार लाल बेरवा : क्या गृह-कार्य मत्री यह बताने की कृपा करेगे कि '

- (क) क्या यह सच है कि केन्द्रीय सरकार सिद्धान्त रूप से पूर्ण मुद्ध-निशेध में विश्वास रखती है;
- (ख) यदि हा, तो टेक चन्द समिति की सिफारिशो को कहा तक क्रियान्वित किया गया है; भीर
- (ग) कब तक पूर्ण मद्य निषेध लागू हो जाने की सभावना है ?

गृह-रुपं मजालय मे राज्य मंत्री: (भी विद्याचरण गुक्ल): (क) राष्ट्र की नीति मद्य-निषेध के पक्ष मे है।

(ख) जहा तक टेकचन्द समिति की सिफारिशों का मद्य-निषेष्ठ सम्बन्धी वर्तमान कानून के ज्यादा अच्छी प्रकार कियान्वयन से सम्बन्ध है, इस बारे में राज्य सरकारें उत्तर-दायी हैं। राज्य सरकारों ने इन सिफा-रिशों को अधिकांशतः स्वीकार कर लिया है और अपने विसीय साधनों के अनुसार उनको कियान्तित कर दिही है। मुख-निषेध-हीन क्षेत्रों में अध-निषेध सागू करने के बारे में सिफारिशो को कियान्तित करने के किये राज्यो को तैयार करना सम्भव नहीं हो सका किन्तु धभी तक यह प्रश्न विचाराधीन है।

(ग) इस बारे में समय की कोई सीमा निश्चित करना सम्भव नहीं है।

Joint Consultative Machinery

*1244. Shri S. M. Banerjee:
Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state

- (a) whether there had been a deadlock in the Joint Consultative Machinery on certain important questions,
- (b) if so, the questions on which agreement could not be reached; and
- (c) the steps taken by Government in this regard?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) At the meeting of the National Council held on 29th and 30th May, 1967, the Staff side were not satisfied with the statements made on behalf of the Official side and wanted to report back to their respective organisations. The meeting was accordingly adjourned

- (b) The three issues on which the Staff side was not satisfied with the stand taken by the Official side were.
 - (1) The decision of the Government to take powers to retire an employee who has attained the age of 50 years or completed 25 years of service, whichever is carlier, on 3 months' notice on grounds of inefficiency or corruption;
 - (11) the contention that unless a Commission of Inquiry had been appointed in consultation with the Staff side of J.C.M., the restriction in the Scheme